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GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND BANKING)

NEW DELHI: TEL 20th April, 1976.

NOTIFICATION
INCOME TAX

No. 1293 (F.No.404/86/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri K. Devappa and B.V. Lakshmana Murthy who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date(s) S/Shri K. Devappa and B.V. Lakshmana Murthy take charge as Tax Recovery Officer.

(V.P. Mittal)

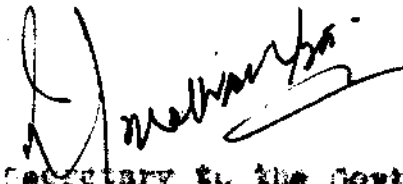
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 1293 (F.No.404/86/76-ITCC)

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Deputy Secretary to the Govt. of India